

Robbery of foreign tourists in posh hotels

3161. DR. KRUPASINDHU BHOI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether it is a fact that incidence of robbery of foreign tourists is increasing in posh hotels during the last several months;

(b) if so, the number of such cases which have come to the notice of Central Government and the action being proposed to be taken by Government to safeguard the interest and security of foreign tourists visiting India; and

(c) what action has been taken against the hotel management of the hotels concerned in these cases?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI KHURSHEED ALAM KHAN): (a) and (b). Only 5 cases of theft which have occurred in the past six months, have come to the notice of the Department of Tourism. Special instructions are being issued to ensure safety of the property of tourists.

(c) The security arrangements in hotels are made by the Hotel Managements concerned. Efforts to improve the same, are a continuous process not only to maintain the good name of the hotel but also to inspire confidence amongst the foreign tourists.

Rehabilitation of Ex-Servicemen

3162. PROF. NARAIN CHAND PARASHAR: Will the Minister of DEFENCE be pleased to state:

(a) whether the Directorate of Resettlement has taken any effective steps for the resettlement and rehabilitation of ex-servicemen during the past three years, including the current financial year;

(b) if so, the nature thereof and the number of ex-servicemen registered with the Directorate as on 1st

January, 1979, 1st January, 1980, 1st January, 1981 and 1st January, 1982, alongwith the number of ex-servicemen who have been given employment during the calendar years commencing with the 1st of January each year, separately for Army, Navy and Air Force; and

(c) whether there is any proposal to decentralise the procedure for resettlement by opening regional offices of the Directorate?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): (a) to (c). As a result of the efforts made by the Directorate General Resettlement in the Ministry of Defence many effective steps have been taken during the past three years, including the current financial year, for the resettlement and rehabilitation of ex-servicemen. These are:—

(i) Reservation in vacancies by the Central and most of the State Governments in jobs under the Government Departments and Public Sector Undertakings.

(ii) Concessions in age and educational qualification for re-employment of ex-servicemen against reserved vacancies.

(iii) Arrangements for training in various trades during the last year of the service of the retiring Defence personnel to enable more and more ex-servicemen to get absorbed in jobs in both the public and private sectors.

(iv) Grant of facilities to ex-servicemen to start self-employment ventures.

(v) Grant of subsidy on interest to the ex-servicemen entrepreneurs and 5 per cent subsidy on the total value of defence origin items supplied by an ex-servicemen industrial unit.

Powers of sponsoring ex-servicemen against vacancies reserved for